

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. DEVI INFRADEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	DEVI INFRADEVELOPERS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	08/11/2012
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Rajasthan, Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201RJ2012PTC040641
5. Address of the registered office and principal office (if any) of corporate debtor	116, ANAND NAGAR, SIRSI ROAD, VAISHALI NAGAR, JAIPUR - 302021( Rajasthan )
6. Insolvency commencement date in respect of Corporate Debtor	31/07/2019
7. Estimated date of closure of insolvency resolution process	27/01/2020 (180 days from 31/07/2019)
8. Name and registration number of the insolvency professional acting as interim resolution professional	BRIJ KISHORE SHARMA IBBI/IPA-002/IP-N00036/2016-17/10075
9. Address and e-mail of the interim resolution professional, as registered with the Board	AB-162, Vivekanand Marg, Nirman Nagar, Near DCM, Ajmer Road, JAIPUR-302019 Email: bksharma162@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	AB-162, Vivekanand Marg, Nirman Nagar, Near DCM, Ajmer Road, Jaipur-302019 Email: bksharma162@gmail.com
11. Last date for submission of claims	14/08/2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: As at No. 10 above

Notice is hereby given that the National Company Law Tribunal, Jaipur Bench has ordered the commencement of a corporate insolvency resolution process of the DEVI INFRADEVELOPERS PRIVATE LIMITED on 31/07/2019.

*Brij Kishore Sharma*



The creditors of **DEVI INFRADEVELOPERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 14/08/2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA. **Not applicable as per information available with IRP.**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01/08/2019

Place: JAIPUR



BRIJ KISHORE SHARMA

(Interim Resolution Professional)

IBBI/PA-002/IP-N00036/2016-17/10075